

3216

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINICIPAL BENCH, NEW DELHI**

Original Application No. 639/2022

(I.A No. 281/2025, I.A No. 180/2025)

Pritipal Sharma

.....Applicant

Versus

Department of Environment & Ors.Respondents

**ACTION TAKEN REPORT/STATUS REPORT ON BEHLAF
OF DELHI POLICE**

MOST RESPECTFULLY SHOWTH:

1. That the Competent Authority i.e. Commissioner Of Police has authorised Sh. Sanjay Jain I.P.S., Joint Commissioner of Police, Delhi Police to file the Present Action Taken Report/Status Report
2. That this Hon'ble Tribunal, vide its order dated 28.05.2025, directed the Commissioner of Police, Delhi, as follows, and required an action taken report:

"The Commissioner of Police is directed to ensure that any tanker not fitted with GPS and not permitted by GNCT shall be immediately seized and a criminal case of theft of water shall be registered

against the violator and action in accordance with law be taken against him."

3. That an Action Taken Report was filed by the Delhi Police as per the direction of Order Dated 28.05.25. But in the said Action Taken Report some vital information was not incorporated.
4. That during the hearing held on 16.09.2025, this Hon'ble Tribunal reiterated its earlier order and passed the directions as under:

"...The Tribunal reiterates urgent requirement of registration of FIR against the violators for theft of water under the provisions of the Indian Penal Code, 1860 or the Bharatiya Nyaya Sanhita, 2023, as per the date of commission of offence for deterrent effect to secure compliance with environmental laws/norms and directions given by Hon'ble Supreme Court and this Tribunal.... The Commissioner of Police, Delhi is again directed to ensure compliance of this order."

5. That in compliance with directions of this Hon'ble Tribunal dated 28.05.25 and dated 16.09.25, necessary instructions were issued to all Joint Commissioners of Police (Ranges) and District Deputy Commissioners of Police across Delhi. They were directed to identify, stop, and take legal action under the Bharatiya Nyaya Sanhita, 2023, against water tankers operating without permission from the Government of National Capital

Territory of Delhi (GNCTD) and without GPS systems. The copy of the said directions were annexed herewith as **Annexure-A**.

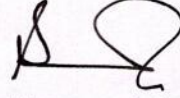
6. That all District Deputy Commissioners of Police have also been directed to carry out regular special drives and surprise checks to find illegal borewells and to take strict action against water tankers without GPS or GNCTD permission, to ensure compliance with environmental laws.
7. That following this Hon'ble Tribunal's directions, actions were taken against violators, including seizure of water tankers, during the period from 16.09.2025 to 15.10.2025. The details are as under:

Parameters	Status as on 15.10.2025
FIRs registered under Section 303 BNS	145
Illegal Water Tankers Seized	145

8. That it is submitted that Delhi Police is committed to comply this Hon'ble Tribunal's directions in letter and spirit to protect the environment and prevent violations through effective enforcement.
9. That this Action Taken Report/Status Report is filed as per the directions of this Hon'ble Tribunal vide order dated 16.09.2025. It is further stated that Delhi Police will continue to comply with this Hon'ble Tribunal's directions in letter and spirit.

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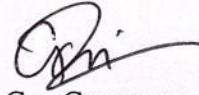
10. That any further directions passed by the Hon'ble Tribunal shall be fully complied by Delhi Police

 16/10/25

(Sanjay Kumar Jain) IPS
Joint Commissioner of Police
Southern Range, Delhi Police

Dt. 16/10/2025

Through



Gigi. C. George, Advocate
Standing Counsel (UOI)
National Green
Tribunal Ch.No.457, Lawyers
Block-1, Delhi High Court

Email: gigicgeorge.adv42@yahoo.in

M-9810625315

Action Against Illegal Water Tankers**(From 16.09.2025 to 15.10.25)**

Sl. No.	Range	Districts	F.I.R Registered Under B.N.S.U/S 303 B.N.S.	No. of Water Tankers Seized
1.	Southern Range	South	22	22
		South East	41	41
2.	Western Range	Dwarka	13	13
		Outer	05	05
		West	04	04
3.	New Delhi Range	South West	23	23
		New Delhi	01	01
4.	Central Range	North	07	07
		Central	00	00
5.	Northern Range	North West	02	02
		Rohini	02	02
		Outer North	14	14
6.	Eastern Range	East	04	04
		North East	00	00
		Shahdara	07	07
Total			145	145

3221



OFFICE OF THE DEPUTY COMMISSIONER OF POLICE : DELHI

LEGAL DIVISION:PHQ,6THFLOOR TOWER-II, JAI SINGH ROAD,NEW DELHI-110001

Email :legalcellphq@gmail.com

No. F. 4/NGT/24/2791-2805 /Legal Cell/PHQ dated New Delhi, the 28/9 /2025

To

The Dy. Commissioners of Police,
All Districts, Delhi.

Subject: **Original Application No. 639/2022 in the matter of Pritipal Sharma Vs Department of Environment & Ors.**

Memo

Enclosed please find herewith a copy of order dated 16.09.2025 of Hon'ble NGT in O.A No. 639/2022 in the matter of Pritipal Sharma Vs Department of Environment & Ors., which is self-explanatory, for information and taking necessary action. A responsible officer may also be deputed to attend the matter in Hon'ble NGT at Faridkot House Copernicus Marg, New Delhi-110001 on the date fixed.

As per the order of Hon'ble NGT, it is requested that Action taken report in the enclosed format, may be furnished to Jt.CP/SR (being Nodal Officer) on every Monday, under intimation to this office.

The next date of hearing is fixed for 29.10.2025.

DEPUTY COMMISSIONER OF POLICE
LEGAL DIVISION/PHQ, NEW DELHI.

Encls: As above.

No. F. 4/NGT/24/ 2806

/Legal Cell/PHQ dated New Delhi, the 28/9/25

Copy for information and necessary action to SO to Joint C.P./SR.

DEPUTY COMMISSIONER OF POLICE
LEGAL DIVISION/PHQ, NEW DELHI.

3222

FIR REGISTERED AGAINST ILLEGAL WATER TANKERS

For the period from _____ to _____

District:- _____

No. of Water Tanker found without GPS & authorisation from GNCT, Delhi	No. of FIR registered	No. of Water Tanker Seized

Signature of DCP

CRASH

T.P.MESSAGE

TO : ALL DCsP/DISTRICT/DELHI (EXCEPT SOUTH & SOUTH-EAST (.)
 INF : JOINT CsP/ALL RANGES, DELHI (.)
 FROM: JOINT CP/SOUTHERN RANGE (.)
 NO. **12793** /SO-SR, DATED NEW DELHI THE **01.10.2025**.

REFERENCE TO PHQ'S NO. F.4/NGT/24/2028/LEGAL CELL/PHQ, DATED 23.06.2025 REGARDING ORIGINAL APPLICATION NO. 639/2022 - PRITIPAL SHARMA Vs GOVT. OF NCT OF DELHI & ORS. REGARDING REGISTERED CRIMINAL CASES FOR THEFT OF WATER AND TO SEIZE TANKERS WHICH ARE NOT FITTED WITH GPS AND NOT PERMITTED BY GOVT. OF NCT OF DELHI (HON'BLE NGT MATTER (.)

IN THIS RERGARD, A COMPLIANCE REPORT IS TO BE SUBMITTED TO THE HON'BLE NGT ON 29.10.2025 (.) THE JOINT COMMISSIONER OF POLICE, SOUTHERN RANGE, DELHI BEING NODAL OFFICER, HAS DIRECTED TO PROVIDE THE REQUISITE REPORT ON WEEKLY BASIS (FROM 16.09.2025) ON THE PROFORMA AS UNDER SO THAT A CONSOLIDATED REPLY COULD BE FILED IN THE HON'BLE NGT ON **29.10.2025** (.) THE REPORT FOR THE WEEK ENDING UPTO 28.09.2025 BE FURNISHED BY RETURN POST AND REPORT OF ONWARD WEEKS BE SUBMITTED ON EVERY MONDAY POSITIVELY (.)

District _____

Goswara from _____ to _____

DISTT.	No. of seized Tanker	Capacity	Owner Details	Link with any Water Mafia	Licence Status		Location		Action Taken	Total No. of complaints against the water mafia/tanker			Action Taken on such complain ts, if any
					Yes	No	Water Collection	Jal Board Water Distribution		Cases Registered/ Kalandras (with details)	from DJB	Othe rs	

THIS MAY BE GIVEN TOP PRIORITY (.)



[Signature]
 1/10/2025
 SO/SR
 FOR JOINT COMMISSIONER OF POLICE:
 SOUTHERN RANGE, DELHI

TNE - 1600/01

3224

CRASH

T.P.MESSAGE

TO : ALL DCsP/DISTRICT/DELHI (.)
 INF : JOINT Csp/ALL RANGES, DELHI (.)
 FROM: JOINT CP/SOUTHERN RANGE (.)
 NO. *13980* /SO-SR, DATED NEW DELHI THE **08.10.2025.**

REFERENCE TO PHQ'S NO. F.4/NGT/24/2028/LEGAL CELL/PHQ, DATED 23.06.2025 REGARDING ORIGINAL APPLICATION NO. 639/2022 - PRITIPAL SHARMA Vs GOVT. OF NCT OF DELHI & ORS. REGARDING REGISTERED CRIMINAL CASES FOR THEFT OF WATER AND TO SEIZE TANKERS WHICH ARE NOT FITTED WITH GPS AND NOT PERMITTED BY GOVT. OF NCT OF DELHI (HON'BLE NGT MATTER (.)

IN THIS RERGARD, A COMPLIANCE REPORT IS TO BE SUBMITTED TO THE HON'BLE NGT ON 29.10.2025 (.) THE JOINT COMMISSIONER OF POLICE, SOUTHERN RANGE, DELHI BEING NODAL OFFICER, HAS DIRECTED TO PROVIDE THE REQUISITE UPDATED REPORT W.E.F. 01.01.2025 TO 07.10.2025 ON THE PROFORMA AS UNDER (.) THE REPORT FOR THE ABOVE PERIOD BE FURNISHED BY RETURN POST FOR ONWARD TRANSMISSION TO PHQ (.)

District _____

Goswara from _____ to _____

DISTT.	Regn. No. of seized Tanker	Capacity	Owner Details	Link with any Water Mafia	Licence Status		Location		Action Taken	Total No. of complaints against the water mafia/tanker			Action Taken on such complain ts, if any
					Yes	No	Water Collection	Jal Board Water Distribution					
					from DJB	Othe rs	To tal						

THIS MAY BE GIVEN TOP PRIORITY (.)


 SO/SR
 FOR JOINT COMMISSIONER OF POLICE:
 SOUTHERN RANGE, DELHI
8/10/25

Received at 1430/08
Janvi

3225



TIMED/URGENT

OFFICE OF THE JOINT COMMISSIONER OF POLICE, SOUTHERN RANGE

CHAUDHARY DILIP SINGH MARG, HAUZ KHAS, NEW DELHI-110016.

TELEPHONE- 26866286, Email- jtcp.ser@delhipolice.gov.in

No. 1002-S-30/SO-SR, dated New Delhi the 9/12/2025

To,

The Joint Commissioner of Police,
Northern, Central, Eastern, Western,
& New Delhi Range,
Delhi.

Subject: Compliance with Orders of Hon'ble NGT in O.A. No. 639/2022 – Pritipal Sharma Vs Govt. of NCT of Delhi & Ors.

Memo,

Kindly refer to PHQ's communication No. F.4/NGT/24/2028/ Legal Cell/PHQ dated 23.06.2025, and this office W.T.M. No. 12793/SO-SR dated 01.10.2025 and 13980/SO-SR dated 08.10.2025, regarding the orders passed by the Hon'ble National Green Tribunal (NGT) in Original Application No. 639/2022 – *Pritipal Sharma Vs Govt. of NCT of Delhi & Ors.*


As per the order of Hon'ble NGT dated 28.05.2025, it was directed that criminal cases be registered in instances of water theft, and that all water tankers not fitted with GPS devices and not authorized by the Government of NCT of Delhi be seized. To quote relevant part of the order dated 28/05/2025 ***“.....any tanker not fitted with GPS and not permitted by GNCTD shall be immediately seized and a criminal case of theft of water shall be registered against the violators and action in accordance with law be taken against him.”***

A compliance report pursuant to the aforesaid order dated 28.05.2025 was filed before the Hon'ble NGT on 16.09.2025. Subsequently, vide order dated 16.09.2025, the Hon'ble NGT directed the Worthy Commissioner of Police, Delhi, to file an additional Action Taken Report specifically addressing (i) registration of criminal cases for water theft, and

(ii) seizure of unauthorized tankers not equipped with GPS. The Action Taken Report (ATR) is asked to be filed within a month from 16.09.2025.

To quote relevant portion of NGT order dated 16.09.2025 "***This Tribunal reiterates urgent requirement of registration of FIR against the violators for theft of water under the provisions of Bhartiya Nyaya Sanhita or IPC as per the date of commission of offence....***"

An updated action taken report covering the period from **01.01.2025 to 15.10.2025** should be submitted to the office of the undersigned in the prescribed proforma enclosed herewith by **2200 Hrs of 15.10.2025 without fail** as Status Report is to be filed on 16.10.2025.

 09/10/25

(S. K. Jain) IPS

Joint Commissioner of Police,
Southern Range, Delhi

Encls: As above.

No. 14031-33 SO-SR, dated New Delhi the 09/10/2025

Copy alongwith enclosure for information to:

1. SO to CP, Delhi
2. DCP/ Legal Cell/PHQ
3. SO to Spl CP/L&O Div/Zone-I and II

District: _____

Goswara from 01.01.2025 to 15.10.2025

Name of District	No. of water tanker found without GPS & authorization from GNCT of Delhi	No. of registered 303 BNS	FIR U/s	No. of water tanker seized

Date:

Name & Signature of
DCP/District

3228

CRASH

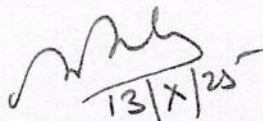
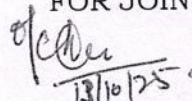
T.P.MESSAGE

TO : DCsP/NORTH AND NORTH WEST DISTRICT/DELHI (.)
INF : JOINT CsP/NORTHERN AND WESTERN RANGES, DELHI (.)
FROM: JOINT CP/SOUTHERN RANGE (.)
NO. 14172/SO-SR, DATED NEW DELHI THE 13.10.2025.

REFERENCE TO PHQ'S NO. F.4/NGT/24/2028/LEGAL CELL/PHQ, DATED 23.06.2025 REGARDING ORIGINAL APPLICATION NO. 639/2022 - PRITIPAL SHARMA Vs GOVT. OF NCT OF DELHI & ORS. REGARDING REGISTERED CRIMINAL CASES FOR THEFT OF WATER AND TO SEIZE TANKERS WHICH ARE NOT FITTED WITH GPS AND NOT PERMITTED BY GOVT. OF NCT OF DELHI (HON'BLE NGT MATTER (.)

IN THIS REGARD, THE REQUISITE UPDATED REPORT W.E.F. 01.01.2025 TO 07.10.2025 WAS REQUIRED TO REACH IN THIS OFFICE IMMEDIATELY, BUT THE SAME HAS NOT BEEN RECEIVED IN THIS OFFICE SO FAR (.) IT IS ONCE AGAIN REITERATED THAT THE ABOVE REPORT MAY BE SENT TO THIS OFFICE **AT ONCE** FOR ONWARD TRANSMISSION TO PHQ (.)

THIS MAY BE GIVEN TOP PRIORITY (.)


13/10/25
SO/SR
FOR JOINT COMMISSIONER OF POLICE:
SOUTHERN RANGE, DELHI

13/10/25

Received
1208/13